

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 02
(IB)-1419(PB)/2019

IN THE MATTER OF:

Sandeep Kumar Agarwal Applicant/petitioner
v.
M/s. Varuna Finance Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.06.2019

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner -
For the Respondent -

ORDER

Notice of the petition.

Ld. Counsel for the respondent accepts notice.

A copy of the paper book shall be handed over to the counsel for the respondent during the course of the day. Reply, vakalatnama and board resolution be filed within two weeks with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week with a copy in advance to the counsel opposite.

List for arguments on 10.07.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)